

assets disproportionate to their known sources of income, criminal misconduct, etc.

Closure of Kohinoor Mills at Bombay

7079. SHRI MOHAN RAWLE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Kohinoor Mills Company Ltd. (a unit of NTC) in Bombay is lying closed since July 16, 1991, due to collapse of a water tank there;

(b) if so, the whether there was some complaints from the mill workers about the bad condition of the water tank;

(c) whether the management of the said mill had requested the Union Government for removal of the water tank which was in a dilapidated condition, if so, when and the expenditure estimated at that time for its removal;

(d) the amount so far spent on removal of debris of the water tank and the amount likely to be spent further on this job; and

(e) when the mill is likely to be reopened?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) yes, Sir.

(b) The matter regarding cracks developed in a part of the spinning building portion below overhead sprinkler tank was reported in one of the Safety Committee Meetings of Kohinoor Mills held in August, 1990.

(c) NTC (SM) Ltd, Bombay, had taken up the matter with CPWD for suggesting necessary remedial measures. However, there was no response from them. The Subsidiary has been constantly monitoring the bad condition of buildings. It had called Limited tenders from 10 parties for disengaging and dismantling, cutting and removing the water tank on 16.5.1991. Subsequently, it was decided to carry out civil

repairs to the overhead hydrant water tank for Rs. 5.00 lakhs through private civil engineers. An advertisement was released in local newspapers inviting tenders on 12.7.91. However, before the due date of fresh tenders. i.e. 22.7.91, the overhead hydrant water tank collapsed on 16.7.91.

(d) Approximately Rs. 3.50 lakhs have been spent so far on removal of debris and it is estimated that further amount of about Rs. 2.50 lakhs may have to be incurred for demolition of hanging portion and propping.

(e) Restarting is subject to permission from the Directorate of Industrial Safety and Health. As per the present schedule after shifting and re-erection of machinery at safer location which is presently in progress, the mill is expected to resume partial working during the month of September and projected normal working by the end of October, 1991.

Increase in Lease Rent by Bombay Port Trust

7080. SHRI MOHAN RAWLE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Bombay Port Trust has increased the rent for its land given on lease to individuals/firms;

(b) if so, the details thereof;

(c) whether any consultancy firm was engaged for the purpose;

(d) if so, the name of the firm and the amount paid to it;

(e) whether the Bombay Port Trust has filed cases in court of recover the enhanced lease rent;

(f) if so, the details thereof;

(g) the amount spent so far on litigation by the Bombay Port Trust and the number of cases settled; and

(h) the reasons for the cases remaining pending for a long period?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The rents of the Bombay Port estates were revised by the Port Trust Board with effect from 1-10-82 on the basis of the land value assessed. The structure of rent is related to the value of land which is divided into 36 zones depending upon the land value. For residential use, rent is calculated at 12% of the value and for commercial/Industrial occupations at 15%.

(c) and (d) Yes, Sir. M/s. Kirloskar Consultants Ltd. were appointed as Consultants. A sum of Rs. 8.70 lakhs was paid as Consultancy fee.

(e) and (f) Yes, Sir. 994 suits have been filed following non-acceptance of revised rents by lessees/tenants.

(g) An amount of about Rs. 15 lakhs has been spent so far by the Bombay Port Trust. Except for lessees/tenants who accepted the revised rents, no other cases have been settled so far.

(h) The Bombay Port Trust made efforts from time to time to settle the cases. A compromise offer was given in 1987. However, the Land Users Action Committee did not accept the compromise offer and therefore the offer was withdrawn and the court cases continued.

Bombay port Trust

7081. SHRI MOHAN RAWLE: Will the Minister of SURFACE TRANSPORT be

pleased to state:

(a) whether the post of Deputy Chairman of the Bombay Port Trust is lying vacant;

(b) if so, since when;

(c) the reasons therefor; and

(d) when the post is likely to be filled up?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). The Post of Deputy Chairman, Bombay Port Trust fell vacant during July' 1990 due to the appointment of the then incumbent of the post as Chairman. Action has already been initiated to fill up the vacancy and a new Deputy Chairman will take over as soon the appointments is cleared by the Appointments Committee of the Cabinet.

Branches of Nationalised Banks in Kerala

7082. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state the total number of branches of nationalised banks functioning in Kerala at present and the locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH As at the end of June, 1991, 1623 branches of Public Sector Banks were functioning in Kerala. The time and labour involved in collecting the names and locations of branches bank-wise may not be commensurate with the objectives to be achieved. However, the district-wise distribution of bank branches in the State of Kerala is as under:-

<i>Name of District</i>	<i>No. of branches</i>
1. Alleppey	114
2. Cannanore	98
3. Ernakulam	258